

RECEIVED ASSENT ON 28/1/49

Act No XXXVI of 1949

[AS PASSED BY THE DOMINION LEGISLATURE.]

A

BILL

to amend the Indian Passport Act, 1920.

WHEREAS it is expedient to amend the Indian Passport Act, 1920 (XXXIV of 1920), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Indian Passport (Amendment) Act, 1949.

2. **Amendment of the long title and the preamble, Act XXXIV of 1920.**—In the long title of, and the preamble to, the Indian Passport Act, 1920 (hereinafter referred to as the said Act), for the words “the Provinces of India” the word “India” shall be substituted.

3. **Amendment of section 1, Act XXXIV of 1920.**—In sub-section (2) of section 1 of the said Act, for the words “all the Provinces of India” the words “the whole of India” shall be substituted.

4. **Amendment of sections 3 and 5, Act XXXIV of 1920.**—In sections 3 and 5 of the said Act, for the words “the Provinces”, wherever they occur, the word “India” shall be substituted.

5. **Addition of new section 6 to Act XXXIV of 1920.**—After section 5 of the said Act, the following section shall be added, namely:—

“6. **Application of Act to Acceding States.**—In the application of this Act to any Acceding State, any reference to an enactment in force in the Provinces of India but not in force in the Acceding State shall be construed as a reference to the corresponding law, if any, of that State.”

Repealed by Act 43 of 1952